

Order dated 30.3.05

Heard Shri N.R. Bhatnagar, Ld. Counsel for the applicant and Shri R.C. Rath, Ld. Standing Counsel (to whom a copy of the O.A. has been served) appearing on behalf of the Respondents-Railways and perused the records placed before us.

In course of hearing Shri Rath pointed out that as per the provision of the Scheme for grant of A.C. to the railway servants, a Screening Committee has been set up by the Standing Committee which meets twice a year (during the first week of January of the previous Financial Year and during the first week of July of any Financial Year) to process the cases. It is in this connection, Shri Rath submitted that the matter may be forwarded to the Committee for considering the grievances with regard to ACP, as raised herein.

Having heard the Ld. Counsel of both the sides, we dispose of this O.A. with direction that the application be sent to the Screening Committee to be held in the month of January, 2005 to consider the case of the applicant. A copy of the O.A. may be treated as part of the representation to be put up before the Committee.

With the observation and direction as made above, this O.A. is disposed of at the stage of admission. No costs.

[Signature]
Registrar (S) 30/3

[Signature]
Vice-Chairman 30/3

Copy of order dt. 30/3/05
a/w of copy despatched
to all the servants
by post. The same
copy of order issued
to the Counsel for
both side.

[Signature]
21/4/05

M.A. 213/05 Gov
appr. orders. Copy
served. On memo.

(Disposed of matter)

[Signature]
21/6/05

[Signature]
Bandy